GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS) LOK SABHA STARRED QUESTION NO. †*305 TO BE ANSWERED ON 15.07.2019

DISPARITIES IN THE NAMES OF STS

†*305. SHRI ARUN SAO:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether the Government has noticed certain disparities in the names of Scheduled Tribes (STs) recorded in the list of STs;
- (b) whether due to such disparities in Chhattisgarh, the Banjara, Nayak, Mahra, Pathari, Dhanuher, Bhuiya, Bhuiyan, Bhuyan, Bhuyya and Bhiyan, Dhimar, Kewat, Kahar and Mallah, Nagvashi and other tribes having phonetic variations in their names like kherwal, pando, bherai, Tanwar Chattri, Paragniha, Pradhan, etc. tribal castes are deprived of the benefits of STs merely because of a spelling and phonetic difference.
- (c) if so, the details thereof, State/ UT-wise:
- (d) whether the Government has received any proposals from various States/ UTs including Chhattisgarh in this regard during the last three years and the current year and if so, the details of such proposals received by the Government during the said period : and
- (e) the steps taken by the Government to remove the said disparities?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Part (a) & (e) of Lok Sabha Starred Question No.*305 for answer on 15.7.2019 regarding "Disparities in the Names of STs"

- (a), (b) & (e): The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposal which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. The Proposals received from the concerned State/UT Governments for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes are processed as per the extant modalities.
- (c) & (d): A Statement indicating State/UT wise number of proposals including Chhattisgarh for inclusion of communities in the list of Scheduled Tribes, received in the last three years and the current year (2017-2019) is at **Annexure-I.**

ANNEXURE-I

Details regarding number of proposals received and under process for inclusion of various communities in the list of STs.

till 30.06.2019

<u> 00.00.00</u>		
S.No.	States / UTs	Number of
		Proposals
1.	Andhra Pradesh	3
2.	Arunachal Pradesh	2
3	Assam	4
4.	Bihar	3
5.	Chhattisgarh	28
6	Goa	1
7.	Himachal Pradesh	1
8	Jammu & Kashmir	2
9.	Jharkhand	10
10.	Karnataka	9
11.	Kerala	3
12.	Madhya Pradesh	8
13	Manipur	1
14.	Odisha	21
15.	Punjab	1
16.	Sikkim	1
17.	Tamil Nadu	8
18	Tripura	1
19.	Uttarakhand	1
20.	Uttar Pradesh	3
21.	West Bengal	3
22.	Puducherry	1
